

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 7

CP/238(MB)2023

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **13.05.2024**

NAME OF THE PARTIES: **Nish Developers Private Limited**

For Applicant: Adv. Ankit Pitti i/b S&T Legal

For Intervener : Adv. A.K. Chauhan a/w, Adv. R. Chauhan & Vidya Rao

Under Section 66 of the Companies Act.

ORDER

1. Heard the PCA for applicant and Counsel for the intervener.
2. The PCA has tendered additional affidavit demonstrating non-callable deposit of Seventy-Six lakh rupees dated 04.05.2024 for 1 year. The date of maturity is 08.05.2025.
3. According to the PCA, this deposit can be withdrawn after six months from the date value. Counsel for intervener submits that his client shall file appropriate proceedings for recovery of the said amount under the law in force.
4. The Counsel for intervener requests that para 3 of the order dated 02.05.2024, may be modified to the effect that his client shall file suit for recovery of the above amount within a period of six weeks from the date of publishing final orders by this Tribunal. The request is allowed.
5. **Reserved for orders.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
RA

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)